



2025:DHC:2879-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 2890/2020

PADAM SINGH BAGGA .....Petitioner

Through: Mr. Ankur Chhibber,  
Mr. Anshuman Mehrotra, Mr. Aditya  
Chawla, Mr. Prahil Sharma, Mr. Amrit Kaul,  
Mr. Arjun Panwar, Mr. Nikunj Arora and  
Ms. Muskaan Dutta, Advs.

versus

UNION OF INDIA AND ORS. ....Respondents

Through:

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

% **23.04.2025**

**C.HARI SHANKAR, J.**

1. Mr. Ankur Chhibber, learned Counsel for the petitioner points out that the petitioner in WP (C) 2890/2020 was subsequently compulsorily retired from service and that the said decision was also challenged by the petitioner before this Court by way of WP (C) 8906/2022 which stands disposed of by judgment dated 13 March 2024.

2. As such, this petition does not survive for consideration and is accordingly disposed of.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**APRIL 23, 2025/sk**

[Click here to check corrigendum, if any](#)